

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT CAMP AT BILASPUR
Original Application No. 118/05

Bilaspur, this the 3rd day of February, 2005

Hon'ble Mr. M.P.Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

1. P.V Srinivas Acharya
and 11 others.

APPLICANTS

(By Advocate - Shri B.P. Rao and Shri K.R.Nair)

VERSUS

1. Union of India,
Through, The General Manager,
and 3 others.

RESPONDENTS

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

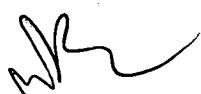
By filing this Original Application, the applicants have sought the following main relief :-

" 8.2 to direct the Respondents, particularly from the Respondent No.2 & 3 to dispose the Applicant's Joint Representation dated 10.9.2004 (Annexure A-7) at the earliest.

2. The brief facts of the case are that the applicants are working as Parcel Porters on casual basis at Dongargarh Railway station, in South-East Central Railway since 1995, and their services have been dispensed with, w.e.f. 9.9.2004 without assigning any reason while the parcel porters and unloading workers are still continuing at other stations. In this connection, they have given a representation dated 10.9.2004 (Annexure-A-7), which is still pending with the respondents.

3. The learned counsel for the applicants has stated that in this Original Applications, the applicants have only sought a direction to the respondents 2 & 3 to dispose of their representation dated 10.9.2004.

4. Accordingly, we direct the respondents nos.2 & 3 to consider and decide the representation of the applicants



2

by passing a speaking, detailed and reasoned order within a period of three months from the date of communication of this order. The learned counsel for the applicant is also directed to send a copy of this order along with a copy of the O.A. to the respondents immediately. The O.A. stands disposed of accordingly at the admission stage itself. A copy of memo of parties be annexed with this order while issuing certified copy of this order.

(Madan Mohan)
Judicial Member

(M.P.Singh)
Vice Chairman

rkv.